

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 40267 of 2016

(Arising out of Order-in-Original No. CHN-SVTAX-002-COM-32 to 35-2015-16 dt. 19.11.2015 passed by the Commissioner of Service Tax-II, Newry Towers, No.2054-1, II Avenue, Anna Nagar, Chennai – 600 040)

M/s. Chettinad International Coal Terminal Pvt. Ltd., : Appellant
Rani Seethai Hall, 9th Floor, No. 603, Anna Salai,
Chennai – 600 006

VERSUS

The Commissioner of Service Tax, : Respondent
Chennai-II Commissionerate,
Newry Towers, No. 2054-1, II Avenue,
Anna Nagar, Chennai – 600 040

WITH

**(i) Service Tax Appeal No. 40268/2016 (Chettinad International
Coal Terminal Pvt. Ltd.);**

(Arising out of Order-in-Original No. CHN-SVTAX-002-COM-32 to 35-2015-16 dt. 19.11.2015 passed by the Commissioner of Service Tax-II, Newry Towers, No.2054-1, II Avenue, Anna Nagar, Chennai – 600 040)

**(ii) Service Tax Appeal No. 40269/2016 (Chettinad International
Coal Terminal Pvt. Ltd.);**

(Arising out of Order-in-Original No. CHN-SVTAX-002-COM-32 to 35-2015-16 dt. 19.11.2015 passed by the Commissioner of Service Tax-II, Newry Towers, No.2054-1, II Avenue, Anna Nagar, Chennai – 600 040)

**(iii) Service Tax Appeal No. 40270/2016 (Chettinad International
Coal Terminal Pvt. Ltd.);**

(Arising out of Order-in-Original No. CHN-SVTAX-002-COM-32 to 35-2015-16 dt. 19.11.2015 passed by the Commissioner of Service Tax-II, Newry Towers, No.2054-1, II Avenue, Anna Nagar, Chennai – 600 040)

APPEARANCE:

Shri R. Sai Prashanth, Advocate for the Appellant

Shri L. Nandakumar, Authorized Representative (A.R.) for the Respondent

CORAM:

**HON'BLE MS. SULEKHA BEEVI C.S., MEMBER (JUDICIAL)
HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)**

FINAL ORDER NOS. 41217-41220 / 2020

DATE OF HEARING: 29.10.2020

DATE OF DECISION: 29.10.2020

Order : Per Bench

It is submitted that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 by filing necessary application. They have been issued discharge certificate as per Form-4.

2. Hence, the appeals are dismissed as withdrawn.

(Dictated and pronounced in open court)

Sd/-

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

Sd/-

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

Sdd